

Annexure-6

Name of the Corporate Debtor: Nipman Fastener Industries Private Limited.; Date of Commencement of Liquidation: 08-01-2026; List of Stakeholders Version 2 as on : 26.05.2026

S.No.	Name of Creditor	Date of Claim received			Details of Claims Admitted				Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of Claim under Verification	Amount of claim not admitted	Remarks, if any
		Date of receipt	Amount Claimed	Amount of claim admitted	Nature of claim	Whether related party?	% of voting share in CoC						
1	DLF Towers, Jasola	13/02/2026	3,534,006	3,534,006	Maintenance and Electricity Dues	No	0.18%	N/A	N/A	-	-		
2	Hightech Metal Proprietorship of Lalit Kumar	19/02/2026	3,224,440	2,780,874	Job Work (Work Orders)	No	0.15%	NIL	N/A	-	443,566	Please refer to the Note No. 2 provided below	
3	Tata Capital Limited (Transferee of Tata Capital Financial Services Limited)	19/02/2026	3,319,513	-			0.00%	NIL	N/A	3,319,513	-		
4	M/s Hi Teach Ferrrous & Non Ferrrous India Private Limited	4/5/2026	402,431,454	85,743,395			4.48%	NIL			316,688,059	The Claim is under verification due to observation of certain shortcoming in the book of the CD and the Claim Filed	
TOTAL			412,509,413	92,058,275			4.819%	-	-	3,319,513	317,131,625		

Note :

- List of creditors is subject to revision/further verification on subsequent receipt of further information/ details/records
- Section 16 of MSME Act provides that "where any buyer fails to make payment of the amount to the supplier, as required under section 15, the buyer shall, notwithstanding anything contained in any agreement between the buyer and the supplier or in any law for the time being in force, be liable to pay compound interest with monthly rests to the supplier on that amount from the appointed day or, as the case may be, from the date immediately following the date agreed upon, at three times of the bank rate notified by the Reserve Bank.

Based on the copy of Invoices submitted it is understood that no date was agreed upon among with parties for payment of outstanding dues. Therefore, Interest on delayed payment cannot be considered.

